

the date of mates receipt whichever is later as laid down in the import policy.

7. check that subsidy has been calculated at the rate applicable on the dates of exports;
8. that the application has been submitted with the time limit for submission of such application.
9. that the quantity of steel consumed is as per norms prescribed by DGTD wherever such norms are available. A list of norms of consumption may be obtained by the licensing authorities from the DGTD. This check is to be exercised on percentage basis and the extent of percentage will have to be fixed on the basis of experience. For the present percentage check of 25% may be adopted on random basis;
10. that the calculations made by EEPC to arrive at the net amount subsidy are correct;
11. claims for reimbursement has been made only for those items of steel which are covered under the scheme.

For scrutiny of claims submitted under the Scheme for protection against price increase affected on 9.2.1981, the checks to be exercised by the licensing authorities will be the same as indicated above in para 2. In addition, the licensing authority will have to check whether the contract entered into by the exporter was actually registered in terms of the relevant import policy.

After exercising checks if the licensing authorities are satisfied that the amount of subsidy found admissible by the EEPC is correct, he will issue necessary payment authority. If however, an amount less than the amount certified by EEPC is found admissible by the licensing authority, he will issue payment authority for the lesser amount as found admissible by him. Such payment authority will be issued under the signature of the Accounts Officer. The claims are also to be scrutinised by the Accounts Officer himself and

Accountant working under him. Where there is no Accounts Officer/Accountant for scrutiny of such claims, the claims may be scrutinised by the Controller and DCCI & E and Payment Authority may be issued under the signature of DCCI & E.

CCI&E has desired that claims relating to scheme for protection to exporters of engineering goods against prices of steel should be dealt on top priority basis and there should not be any arrear on this account.

**State Bank of India branch sanctioned
for Mehatpur, Una District (H.P.)**

3765. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

- (a) whether a branch of the State Bank of India has been sanctioned for Mehatpur, Una District in Himachal Pradesh and the licence has been issued by the Reserve Bank of India;
- (b) if so, when the branch would be opened; and
- (c) if not, the likely date by which the licence would be issued for opening of branch ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Reserve Bank of India has allowed the State Bank of India to open a branch at Mehatpur, District Una, Himachal Pradesh. The Validity period of licence issued to State Bank of India in May, 1985 has been extended upto 30.6.86. The State Bank of India has been asked to open its branch before the expiry of validity period.

Opening of bank branches in Himachal Pradesh

3766. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

- (a) whether any of the nationalised banks functioning in Himachal Pradesh has

not yet opened the branches for which the Reserve Bank of India issued licences during the past three years including the current financial year;

(b) if so, the names of the places, district-wise for which the licences were issued and the names of the banks concerned; and

(c) whether it would be ensured that all such branches are opened before June 30, 1986 so as to provide the necessary

bank facilities to the people ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Reserve Bank of India has reported that out of the licences/authorisations issued during the branch licensing policy period 1982-85 and the current financial year in Himachal Pradesh for opening of branches to the nationalised banks, the banks could not open their branches at the following centres :—

Name of District.	Name of the bank	Centres where bank have not opened branches
Hamirpur	Punjab National Bank	1. Dera Parol 2. Jungle Beri 3. Dhaned 4. Lambloo
Simla	Punjab National Bank	1. Sarin
Simla	UCO Bank	1. Kupvi
Una	Punjab National Bank	1. Thana Kalan 2. Saloh.

(c) Reserve Bank of India has reported that all these 8 centres are in surplus blocks. However, it has renewed the licences in respect of 2 centres namely Sarin and Kupvi in Simla District upto 30th June, 1986 as a special case and the banks are expected to open branches before that date at these centres.

Setting up of more Gramin Banks in Himachal Pradesh

3767. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether a Parvatiya Gramin Bank has been set up in Chamba District of Himachal Pradesh;

(b) if so, the brief outline of the functioning of the bank including the area of its jurisdiction and the date on which it was set up.

(c) whether Government propose to set up such Gramin Banks in other regions

also which are not covered by the two existing banks—namely Himachal Gramin Bank (Mandi) and Parvatiya Gramin Bank (Chamba); and

(d) if so, the date by which decision would be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The Parvatiya Gramin Bank was set up under the Regional Rural Banks Act, 1976 on 2nd Nov., 1985 covering district Chamba in Himachal Pradesh to meet the credit gap in rural areas. The Regional Rural Bank would provide finance to a restricted clientele consisting of small and marginal farmers, landless labourers, artisans and small entrepreneurs having an annual income of not more than Rs. 6500/-.

(c) and (d) Identification of locations for the establishment of new Regional